Circular No:..........  
By Speed post  
Most Immediate  

F. No.275/14/2017-CX.8A  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
(Legal Cell)  
******  
5th Floor, C Wing, Hudco Vishala Building, Bhikaji Cama Place, R. K. Puram, New Delhi-13.6.2017  

DD (A.Y)  
To,  

1. All the Chief Commissioners of Central Excise/Customs/Service Tax.  
2. The DGDR/A/DGCE  
3. The Web Master, Dte. General of Systems, New Delhi with the request for uploading this letter on the CBEC website urgently.  


Sir/Madam  

I am directed to invite your attention to Board’s Circular No. 885/05/2009-CX dated 30.4.2009 issued from F. No. 275/121/2008-CX.8A (copy available on the CBEC website), which, inter alia, provides the norms for disposal of appeals by each Commissioner (Appeals) at 70 cases per month.  

2. As you are aware the Goods and Services Tax (GST) will roll out w.e.f 1.7.2017. Hence, it is necessary to dispose off the pending cases with Commissioners (Appeals). It has, therefore, been decided with the approval of the Competent Authority to increase the norms for disposal of appeals by each Commissioner (Appeals) from 70 to 100 cases per month with immediate effect till 31.12.2017. All other contents of the said Circular dated 30.4.2009 remain unchanged.  

Yours faithfully,  

(Y.S. Karoo)  
Under Secretary to the Government of India  
Tel: 011-26195406